ITEM NO.1501   COURT NO.14   SECTION II-A

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10773/2024

(Arising out of impugned final judgment and order dated 25-07-2024
in MCRC No. 27154/2024 passed by the High Court Of M.P At Indore)

RAMRATAN@RAMSWAROOP & ANR.   Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH   Respondent(s)

([HEARD BY :HON. C.T. RAVIKUMAR AND HON. SANDEEP MEHTA, JJ.]

 IA No. 175830/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT; IA No. 175832/2024 - EXEMPTION FROM FILING O.T.
 IA No. 175829/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH
Diary No(s). 40532/2024 (II-A)
(FOR ADMISSION and IA No.209927/2024-EXEMPTION FROM FILING O.T. and
IA No.209928/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 25-10-2024 These matters were called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Nachiketa Joshi, A.a.g., Sr. Adv.
                   Mr. Pashupathi Nath Razdan, AOR
                   Mr. Kushagra Singh, Adv.
                   Mr. Ajay Sharma, Adv.

                   Ms. Mrinmoi Chatterjee, AOR
                   Mr. Varun Dev Mishra, Adv.
                   Ms. Kirti Lal, Adv.
                   Mr. Ritvik Mishra, Adv.

For Respondent(s) Ms. Mrinmoi Chatterjee, AOR
                   Mr. Varun Dev Mishra, Adv.
                   Ms. Kirti Lal, Adv.

                   Mr. Nachiketa Joshi, A.A.G., Sr. Adv.
                   Mr. Pashupathi Nath Razdan, AOR
                   Mr. Kushagra Singh, Adv.
                   Mr. Ajay Sharma, Adv.

Ms. Christi Jain, AOR
Mr. Puneet Jain, Sr. Adv.
Mr. Arun Arora, Adv.
Mr. Mann Arora, Adv.
Ms. Akriti Sharma, Adv.
Mr. Harsh Jain, Adv.
Mr. Om Sudhir Vidyarthi, Adv.
Mr. Ojusya Joshi, Adv.
Ms. Chhaya Kirti, Adv.

Hon'ble Mr. Justice Sandeep Mehta pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice C.T. Ravikumar.

Permission to file the SLP(s) is granted.

Leave granted.

The appeals are allowed in terms of the signed non-reportable judgment.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)   (NIDHI WASON)
 AR-CUM-PS   COURT MASTER (NSH)
(Signed non-reportable judgment is placed on the file)